

1	2	3	4	5
3.	WO-16	Bombay Offshore	1843	BPD
4.	GS-23	KG Offshore	978	BPD
<b>O.I.L.</b>				
1.	Bhekulajan	Assam	110	KLPD
1995-96				
<b>ONGC</b>				
1.	B-15-A	Bombay Offshore	1478	BPD
2.	Pundi-2	Cauvery onland	3.3M <sup>3</sup> /d	
<b>O.I.L.</b>				
1.	Rajali	Assam	43-73	KLPD
2.	Rungolting	Assam	140	KLPD
3.	Borhapijan	Assam	Detailed	testing
			is to be	carried
			out.	

None of the aforesaid locations/places have been discovered by the multinational companies.

[English]

#### Laying of Pipeline

963. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Hindustan Petroleum Corporation Limited (HPCL) has a proposal to set up a 174-KM pipeline between Devgarh and Miraj;

(b) if so, the cost of that pipeline according to the revised estimate; and

(c) the time by which the work is expected to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Hindustan Petroleum Corporation Limited has submitted proposal to lay a 174 Km. long product pipeline from Deogarh in Maharashtra to Miraj in Karnataka at an estimated cost of about Rs. 250 crores. The proposal is being processed for 1st Stage clearance.

[Translation]

#### U.P. Petrochemicals, PATA

964. SHRI PREM CHAND RAM :  
SHRI SURYA NARAYAN YADAV :  
SHRI KESRI LAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up a petrochemicals plant at Pata in district Etawa of Uttar Pradesh;

(b) if so, the details thereof :

(c) whether land has also been acquired from farmers for the plant and residential colony ;

(d) is so, whether the rates fixed for the land acquired for residential colony are higher as compared to the rates of land acquired for the above plant.

(e) if so, the reasons therefor ;

(f) whether the compensation has been paid to the farmers for acquisition of the land ; and

(g) if not, the time by which it is likely to be paid .

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The Gas Authority of India Limited is setting up a petrochemical plant at Pata, U.P. The plant will be producing LLDPE and HDPE natural gas.

(c) Yes, Sir.

(d) and (e). The rates of compensation for the lands acquired have been assessed by the Special Land Acquisition officer and approved by the Board of Revenue, Government of U.P.

(f) and (g). The entire compensation amount has been paid by GAIL to the Special Land Acquisition Officer. The disbursement of compensation to the affected farmers has started.

[English]

#### Kidnapping of CPI (M) MLA

965. SHRI PARAS RAM BHARDWAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have requested the Bangladesh to launch operation for CPI-M, MLA Pranab Deb Burman kidnapped by insurgents of the All Tripura Tiger Force on January 19, 1996 from Katcherra of West Tripura district and taken to Bangladesh ; and

(b) if so, the reaction of Bangladesh Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) The matter has been taken up with the Government of Bangladesh seeking recovery of the Hon'ble MLA and his body guard. No response has yet been received from the Government of Bangladesh.

#### 1873 Act

966. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Eastern Bengal Frontier Regulation 1873 is still enforced in some of the North Eastern States ;

(b) is so the details of the Act; and

(c) if not, the details of the other Act which has replaced the previous one ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) to (c) : The Bengal Eastern Frontier Regulation, 1873 is still being enforced in some of the North-Eastern States. This Regulations provides, inter alia, that it shall be lawful for the State Government to prescribe, by notification in the official Gazette, a line to be called "The Inner Line" in each of any of the concerned districts. The Regulation empowers the State Government to prohibit all citizens of India or any class of such citizens or any persons residing in or passing through such districts from going beyond such line without a valid pass. The Regulation also provides that it shall not be lawful for any person, not being a native of the concerned districts, to acquire any interest in land or the product of land beyond the said inner line without the sanction of the State Government or such officer as the State Government shall appoint in this behalf.

#### Detection of Arms

967. **SHRI MULLAPPALLY RAMCHANDRAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large quantities of explosives and arms were detected in certain parts of Kerala recently;

(b) if so, whether any arrests have been made in this connection ; and

(c) if so, the details thereof and the action taken against them ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) to (c). As per information furnished by the state Government of Kerala, 93 pipe bombs were recovered by the police from the Kadalundi river in Malappuram district of Kerala between December 31, 1995 and January 10, 1996. The state government have registered a case under Section 4 of the Explosive Substances Act and necessary follow up action is being taken. As per information available, the State government have also arrested two persons in this connection.

#### Demand of the North Eastern States

968. **SHRI CHITTA BASU :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that North Eastern Coordination Committee of Human Rights have raised the demand of self-determination of the North Eastern State; and

(b) if so, the reaction of the Government thereto ?

**THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) and (b). According to

information available, the North-East Coordination Committee of Human Rights held a convention at Guwahati in February, 1996 and adopted a document which calls for launching of a united democratic movement and mass action for attainment of the right for self-determination. Some of the assertions in the document have strong secessionist overtones.

The unity and integrity of the country are paramount. The Government will take stern action against all secessionist forces.

#### Citizenship of Chakmas

969. **SHRI RAM KAPSE :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by the Government in accordance with directives given by the Supreme Court of consider the application of Chakmas for citizenship?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) As per directions of the Supreme Court contained in its judgement dated 9.1.1996. the applications made by the Chakmas for registration as citizens of India under section 5 of the Indian Citizenship Act, 1955, are to be forwarded by the collector of the concerned district to the Central Government for its consideration in accordance with law. According to the provisions of the Citizenship Rules, 1956 such applications are required to be forwarded by the Collector of the concerned district to the Central Government through the concerned State Government. No application has so far been received by the Central Government in this regard.

#### Vohra Committee Report

970. **SHRI RANGARAJAN KUMARAMANGALAM :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Vohra Committee Report on nexus between criminals, politicians and bureaucrats was based on inputs in the form of information available in the files of C.B.I./I.B./R & A.W./Department of Revenue Intelligence, Ministry of Home Affairs and other agencies/departments of Governments

(b) if, so what are the inputs; and

(c) what has been the action taken based on the said information inputs ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) and (b). Vohra Committee was set up under Shri N.N. Vohra, ex-Home Secretary and comprising Secretary (Revenue), Secretary (RAW) Director (IB) and Director (CBI) as its Members, to take stock of all available information about the activities and links of crime syndicates/Mafia Organisations which